

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.32
I.A. No.56/2020 in
C.P. No.11/BB/2017

IN THE MATTER OF:

Mrs. S. Maheshwari ... Petitioner
Vs.
M/s. Evershine Smelting Alloy Pvt. Ltd. & Ors. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 15.02.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ajay Rao
For the Respondent No.1 & 2 : Shri Akshay J. Simha

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondents.
2. Both the Ld. Counsel submit that the matter is likely to be settled and thus seek time. Therefore, one more opportunity is granted to the Parties for reporting the settlement.
3. List the case on **04.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

Sd/-
K. BISWAL
MEMBER (JUDICIAL)